

Telecom Regulatory Authority of India

Notification

New Delhi, the 24th May 2004

No.: 414-7/99 – FA

In exercise of the powers conferred upon it under Section 36 read with clause (i) of sub-section 1(b) of Section 11 of the Telecom Regulatory Authority of India Act, 1997 as amended by Telecom Regulatory Authority of India (Amendment) Act, 2000, the Telecom Regulatory Authority of India, Service Providers (Maintenance of Books of Accounts and Other Documents) Rules, 2002 and the order/notification issued there-under, the Telecom Regulatory Authority of India hereby makes the following Regulation:

The Reporting System on Accounting Separation (First Amendment) Regulation, 2004 (8 of 2004)

Section I

1. **Short title, extent and commencement:** - (1) This Regulation shall be called "The Reporting System on Accounting Separation (First Amendment) Regulation, 2004".

(2) The Regulation shall come into force on the date of its publication in the Official Gazette.

Section II